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PART-II, SECTION-3, SUB SECTION (ii)

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE

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NOTIFICATION NO. 22 (RE-98) 1997-2002, NEW DELHI: 21.9.98

In exercise of powers conferred by section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No. 22 of 1992) read with paragraph 1.3 of the Export and Import Policy, 1997-2002 (incorporating amendment made upto 13.4.98) , the Central Government hereby makes following amendments in the Export and Import Policy, 1997-2002: (incorporating amendment made upto 13.4.98)

1. The following may be added at the end of paragraph 12.12:

"However, wherever such recognition has been granted for the period commencing from 1.4.97, the exporter while applying for renewal during 1998-99 shall not be required to achieve a minimum of 20% annual average growth in export performance over the FOB/NFE value of exports on which such recognition was granted".

2. The following may be added as paragraph 12.12A after paragraph 12.12.

"Manufacturing companies or industrial houses with an annual manufacturing turn over of Rs. 300 crores and Rs. i,000 crores in the preceding licensing year shall be recognised as Star Trading House and Super Star Trading House respectively on signing an Memorandum of Understanding in the prescribed form for achieving physical exports as currently prescribed for these categories over a period of next three years".

This issues in public interest.

Sd/-

(N.L.Lakhanpal)

Director General of Foreign Trade and ex-officio

Additional secretary to the Government of India

Copy to all concerned:

(Ajay Sahai)

Dy.Director General of Foreign Trade

(F.No. PRU/AS/98-99/Special Package)

